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**GOVERNMENT OF MANIPUR
SECRETARIAT: LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

NOTIFICATION

Imphal, February 28, 2023

No. 2/6/2023-Leg/L: In pursuance of rule 150 of the Rules of Procedure and Conduct of Business in Manipur Legislative Assembly, the following Bills as introduced in the Manipur Legislative Assembly, in its sitting held on February 25, 2023 are hereby published in the Manipur Gazette Extraordinary:

1. The Dhanamanjuri University (Amendment) Bill, 2023 (Bill No. 6 of 2023).

NUNGSBITOMBI ATHOKPAM,
Commissioner (Law),
Government of Manipur..

THE DHANAMANJURI UNIVERSITY (AMENDMENT) BILL, 2023

A

BILL

further to amend the Dhanamanjuri University Act, 2017 (Manipur Act No. 9 of 2017).

Be it enacted by the Legislature of Manipur in the Seventy-fourth Year of the Republic of India as follows:

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| <p>1. (1) This Act may be called the Dhanamanjuri University (Amendment) Act, 2023.</p> <p>(2) It shall come into force from the date of its publication in the Official Gazette.</p> | <p>Short title and commencement.</p> |
| <p>2. In section 14 of the Dhanamanjuri University Act, 2017 (hereinafter referred to as the Principal Act),-</p> <p>(i) in the second proviso to sub-section (2), for the words “of 3(three) years”, the words “not exceeding 3(three) years” shall be substituted.</p> <p>(ii) in sub-section (4), for the words “of five years”, the words “not exceeding five years” shall be substituted.</p> <p>(iii) in the proviso to sub-section (4), for the words “the Vice-Chancellor shall”, the words “with the approval of the Chancellor, the Vice-Chancellor may” shall be substituted.</p> <p>(iv) after sub-section (4), the following new sub-section (5) shall be inserted, namely,-</p> | <p>Amendment of section 14.</p> |

“(5) Notwithstanding anything contained in the Act and the Statutes, the Administrative Secretary in-charge of the Department of Higher & Technical Education shall be ex-officio Vice-Chancellor, if for any reason, the posts of the Vice-Chancellor and the Pro Vice-Chancellor remain vacant.”.

3. In the Second Schedule to the Principal Act, proviso to para 2(iii) shall be deleted.

Amendment
of Second
Schedule.

FINANCIAL MEMORANDUM

There will be no additional liability on the Consolidated Fund of the State when the proposed Bill is enacted and implemented.

**EXTRACT OF THE RELEVANT SECTIONS OF THE DHANAMANJURI
UNIVERSITY ACT, 2017 (MANIPUR ACT NO. 9 OF 2017),**

Section 14 (2) : The committee under section (I) of this section shall consist of a member nominated by the syndicate, a member nominated by the Chancellor and a member nominated by the University Grant Commission .

Provided that the member nominated by the Syndicate shall be a person who is not connected with the affairs of the University .

Provided that the first Vice Chancellor ,who shall hold office for the term of 3(three) years, shall be appointed by the Chancellor .

Provided also that till the appointment of the first Vice Chancellor, the Administrative Secretary in Charge of the Department of Higher & Technical Education, Government of Manipur shall be ex-officio Vice Chancellor of the Dhanamanjuri University for the term not extending three years

(4) The Vice -Chancellor may hold office for the term of five years from the date on which he enters upon his office or until he attains the age of Seventy years whichever is earlier , and shall ,on the expiration of his term of office, be ineligible for reappointment to the office.

Provided , that the Vice Chancellor shall ,notwithstanding the expiration of his term, continue to hold his office until his successor is appointed and enter upon his office up to a maximum period of one year.

SECOND SCHEDULE

2(iii) if the Office of the vice Chancellor becomes vacant, the functions of this office shall, until some persons is appointed under section 14 of the vacant office, be performed by the Pro Vice-Chancellor .

Provided that in absence of the Pro Vice-Chancellor, the senior most dean in station, in consultation with all the Dean, shall carry out the current duties of the Vice -Chancellor , and there is no Pro Vice -Chancellor and the senior most Dean is not able to act, the Registrar shall carry out the current duties of the Vice-Chancellor and call a meeting of the Syndicate for with and take directions for carrying on the work of the University.
